

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.58/(MAH)/2012



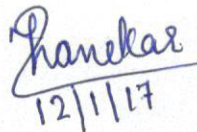
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE PARTIES: Anchor Leasing Pvt. Ltd. & Ors.
V/s.
M/s. Khem Land & Properties Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ALEX JORIS	RESPONDENT KHEMPROPERTIES	
2.	PRANTIK MASUMDAR	Adv. for Petitioner	
3.	Teja Thaneekar	Adv. for Petitioner	 12/1/17

ORDER

C.P. No. 58/397-398/CLB/MB/MAH/2012

1. The Learned Representative of the Petitioner is present. Mr. Alex (R-2) is present in person and informed that the Consent Terms is drafted and settlement is expected in near future.
2. The Learned Representative of the Petitioner has made a request that in case the settlement is not achieved then the matter be listed for final hearing .
3. It is intimated that the Reply of the Respondent is not on record. A final opportunity is granted to file it on or before 31.01.2017, otherwise the right to file reply shall be forfeited. C.P. No. 58/2012 be enlisted for final hearing on 21.02.2017.

Sd/-

M. K. SHRAWAT.
MEMBER (JUDICIAL).

Dated: 12.01.2017.